

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Jammu/Srinagar

**NOTIFICATION**  
**Jammu, 05<sup>TH</sup> the December, 2025**

**S.O 309 .—** In exercise of powers conferred by section 3 of the Prevention of Corruption Act, 1988 (Central Act) and in partial modification of notification S.O. 58 of 2025 dated 06-03-2025, the Government hereby appoints Shri Aadil Mushtaq, Additional District and Sessions Judge Baramulla, as Special Judge, Anti-corruption for trial of offences specified in section 4 of the said Act within the territorial jurisdiction of Court of 1st Additional District and Sessions Judge, Baramulla (designated Special Court under the Prevention of Corruption Act).

By Order of the Government of Jammu and Kashmir.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**  
Dated.05 -12-2025.

No: Law-Jud/8/2022-10.

**Copy to the:-**

1. Ld. Advocate General, J&K.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Director General of Police, J&K, Jammu.
4. Commissioner Secretary to Government, General Administration Department.
5. Registrar General, High Court of Jammu and Kashmir and Ladakh, Jammu. This is with reference to his letter No. 72514/RG/GS dated 20-11-2025
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh.
7. Concerned Judicial Officer.
8. Director Anti-Corruption Bureau, J&K,
9. Director, Archeology, Archives and Museums, J&K.
10. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
11. I/C Website, Department of Law, Justice & P.A.
12. S.O Section, Department of Law Justice & P.A (w. 7. s.c).
13. Concerned file.

  
05.12.2025  
**(Binny Kumar)**  
**Assistant Legal Remembrancer**